

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:1777

ANSWERED ON:19.11.2010

MEDICAL COLLEGES

Choudhary Shri Harish;Pandurang Shri Munde Gopinathrao;Yadav Shri M. Anjan Kumar

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether the Government has received complaints regarding malfunctioning/irregularities/corruption in medical colleges in the country;
- (b) if so, the details of such complaints received during each of the last three years and the current year, State/UT-wise;
- (c) whether any enquiry has been conducted in these matters;
- (d) if so, the outcome thereof; and
- (e) the action taken/proposed by the Government against such erring colleges?

Answer

THE MINISTER OF HEALTH & FAMILY WELFARE (SHRI GHULAM NABI AZAD)

(a) & (b): The Central Government has received approximately 32 complaints regarding malfunctioning/irregularities/corruption against some medical colleges in the country between 2008 to till date. The details of complaint received, State-wise, are at Annexure.

(c) to (e): The complaints against medical colleges are sent to Medical Council of India (MCI) for appropriate action. MCI, wherever necessary, conducts the inspection of the medical colleges to verify the complaints. Further, if any deficiencies are found, the erring medical colleges are issued show cause notices by MCI for stoppage of admission/withdrawal of recognition of medical qualification. On receiving reports/recommendations from MCI, the Central Government initiates action against such medical colleges as per the provisions of Indian Medical Council Act, 1956 and Regulations made thereunder.